

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/TD/2022

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence in electricity.

Date of Hearing : 29.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Visual Percept Solar Projects Private Limited (VSPSPPL)

Parties Present : Ms. Divya Chaturvedi, Advocate, VSPSPPL
Shri Anuj Thomas, Advocate, VSPSPPL
Shri Parth Desai, VSPSPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present application has been filed seeking grant of an inter-State trading licence for Category 'III' in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 ('Trading Licence Regulations'). Learned counsel for the Petitioner further submitted as under:

- (a) The Petitioner satisfies all the criteria for grant of Category 'III' trading licence as stipulated in the Trading Licence Regulations and referred to the supporting documents enclosed to the application.
- (b) While as on the date of filing of the application, the experience of its concerned professional from the field of finance, commerce & accounts was falling a little short of 5 years. However, as on date, the said employee, now being appointed as Chief Financial Officer of Petitioner company, fulfils the required experience of 5 years as specified in the Trading Licence Regulations.
- (c) Currently the Petitioner has submitted the audited special balance sheet as on 31.5.2022 while the present application was filed by the Petitioner on 29.7.2022 and in case the Commission so directs, the Petitioner will submit the audited special balance sheet falling within 30 days immediately preceding date of filing of present application.
- (d) The Petitioner has complied with the requirement of issuance of public notice of its application but has not received any objections/suggestions thereof.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on affidavit within two weeks:



- (a) Audited special balance sheet as on date falling within 30 days immediately preceding the date of filing the application along with notes
 - (b) Details of full-time professionals in the field of finance, commerce & accounts on affidavit; and
 - (c) Undertaking to the effect that the Applicant company shall not undertake transmission business without surrendering the trading licence, if granted by the Commission.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**